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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.2225 of 2003

New Delhi, this the 12th day of September, 2003

HON BLE MR.KULDIP SINGH, MEMBER(JUDL)

Trilok Kumar
S/o Late Shri Sharda
R/o Quarter No.24E/Q, B Block,
Subzi Mandi,
Rly. Colony,
New Delhi-110 007.

....Applicant

(By Advocate: Shri U. Srivastava)

Versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The DRM New Delhi,
Northern Railway,
Estate Entry Road,
New Delhi.
3. The Divisional Personnel Officer,
DRM Office, Northern Railway,
State Entry Road, New Delhi. ...Respondents

O R D E R(ORAL)

This OA has been filed to seek a direction to the respondents to consider and finalise the case of the applicant for the grant of compassionate appointment which is still pending with the respondents.


2. The facts in brief are that the applicant's father who was working with the respondents in the office of the Chief Health Inspector, New Delhi, Northern Railway at New Delhi is stated to have expired on 17.1.1994 and before that he was also medically advised for a sedentary job by the Medical Board vide order dated 7.11.1994. The applicant is stated to have made certain representations seeking appointment on compassionate grounds in the year of 1996 but it seems none of his

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representations have been answered. The applicant submits that notice be issued to the respondents and they may be called upon to appoint the applicant on compassionate grounds.

3. The OA on the face of it is highly belated. The applicant should have made a representation immediately on the death of his father for compassionate appointment and if the same had not been considered then within one year he could have approached this Tribunal. Admittedly, the applicant's father had died sometime in the year 1994 though applicant has been making representation but none of the representation has been answered so that does not mean that the applicant should have remained silent and should have waited so long to see that his representation should be disposed of first. The applicant has filed this OA on 1.8.003 which is highly belated and as such deserves to be dismissed.

4. In view of the above, OA has no merits and the same is dismissed at the admission stage itself in limine.


(KULDIP SINGH)
MEMBER (JUDGE)

/Rakesh